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O.A. No. 584 OF 2006

Order dated 17-08-2006.

Heard Dr. D.B. Mishra, Learned Counsel appearing for the Applicant and Mr. S.K. Ojha, Learned Standing Counsel for the Railways/Respondents (on whom a copy of this Original Application has already been served).

2. It is pointed out by the Learned Counsel appearing for the Applicant that Rs. 46,174/- is pending with the Railways which is due to Applicant, who is a retired employee. This fact is not disputed nor confirmed by the Learned Standing Counsel appearing for the Respondents/Railways and promises to take up the matter with the concerned Department.

3. However, since the grievance of the Applicant is pending before the Respondent Nos.2&3, Learned Standing Counsel to ensure that all the dues, as per the Rules, are cleared and disbursed to the Applicant within three months.

4. Learned Counsel appearing for the Applicant also seeks for a direction to the Respondents for payment of interest for the undue delay in disbursement of the dues of the Applicant

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This matter is referred to Respondent Nos. 2 & 3 to calculate interest at the rate of 8% from the date of receipt of the complete papers submitted by the Applicant and pay the same to the Applicant. It is also open to the Respondents to fix the responsibility for the delay in preparing the papers/settling the dues of the Applicant.

5. With the observations and directions made above, this OA is disposed of at this admission stage.
6. Send copies of this order to the Respondents along with copies of the OA and free copies of this order be given to learned counsel for both sides.

13/2/12
MEMBER(ADMN.)